

**ENFORCEMENT OF THE EMPLOYEES' STATE
INSURANCE ACT in THE STATES**

•594. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state the names of the States where Employees' State Insurance Act has so far been enforced and to what extent it benefits the workers in those States?

THE DEPUTY MINISTER OF LABOUR AND EMPLOYMENT AND PLANNING (SHRI L. N. MISHRA): The Scheme has been enforced in the Union Territory of Delhi and all States except Gujarat. In Assam, Bihar and West Bengal, about 24 to 50 per cent, of insurable workers have been covered, while the percentage of coverage ranges from 50 to 100 elsewhere.

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, the date when this Act came into force and why the States have taken so much time for the proper enforcement of this Act?

SHRI L. N. MISHRA: As the House knows, the Employees' State Insurance Act is an Act of 1948, and we have covered quite good ground. We had to cover 21 lakh workers in the organised industries and we have covered 17 lakhs of them.

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, the percentage of the total workers who have been given the benefits of this Act?

SHRI L. N. MISHRA: It differs from State to State, and as I said earlier, we have covered about 17 lakhs out of the 21 lakhs to be covered.

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, the reason why the States have expressed their inability to enforce this Act in respect of all the workers, and whether they have demanded any sort of technical or monetary help from the Central Government

SHRI L. N. MISHRA: There is no question of expressing inability, but there is the question of difficulties, the question of getting medical hands, accommodation for hospitals, etc. There is only one State—Gujarat—where it has not been implemented. It is mainly because there both the employers and the employees wanted simultaneously medical benefits for the families of the workers also and they also wanted hospital benefits. Thus the delay was caused in Gujarat. We want to cover Gujarat also by January, 1962.

SHRIMATI SAVITRY DEVI NIGAM: May I know, how long it will take to enforce this Act in all the States and to give the benefit thereof to all the workers?

SHRI L. N. MISHRA: In the Second Plan, we had estimated to cover all the workers, but there had been some shortfall, and by the end of the Third Five Year Plan we hope to cover all the industrial works belonging to the Centre and having an industrial population of above 500.

**SLUM CLEARANCE WORK IN
MAHARASHTRA**

•595. SHRI P. N. RAJABHOJ: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that the Government of Maharashtra have submitted a scheme to the Government of India for the slum clearance work in the areas under Nasik Road-Deo-lali Municipality; and

(b) if so, what action Government have taken thereon?

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): (a) Yes.

(b) In view of the desirability of intensifying slum clearance operations in the six major cities of Calcutta, Bombay, Madras, Delhi, Kanpur and Ahmedabad, and also the fact that the former Government of Bombay, have